

CENTRAL ADMINISTRATIVE TRIBUNAL  
ERNAKULAM BENCH

O.A. No. 519/2013

Wednesday, the 9 th day of April, 2014

**CORAM:**

**HON'BLE MR. JUSTICE A.K. BASHEER, JUDICIAL MEMBER  
HON'BLE Ms. MINNIE MATHEW, ADMINISTRATIVE MEMBER**

K. Chandran, Aged 53 years,  
S/o Kunju (late),  
Technician Gerade I/Power/Southern Railway/  
Office of the Senior Section Engineer/Electrical/Power/Palakkad,  
Residing at : Madhavi Nivas, Thanavu, Olavakkod,  
PALGHAT-678 002. : Applicant

(By Advocate Shri TC Govindaswamy)

Vs.

1. Union of India represented by  
the General Manager, Southern Railway,  
Head Quarters Office, Park Town P.O.,  
CHENNAI-600 003.
2. The Chief Personnel Officer, Southern Railway,  
Headquarters Office, Park Town P.O.  
CHENNAI-600 003.
3. The Senior Divisional Personnel Officer,  
Southern Railway, Palakkad Division,  
PALAKKAD -678 002.
4. The Divisional Personnel Officer,  
Southern Railway, Salem Division, SALEM-636 005.
5. Shri P.K. Balakrishnan,  
Technician Gr.I/Power/Electrical,  
Office of the Senior Section Engineer/Electrical/Power  
Southern Railway, Palghat Junction,  
PALAKKAD-678 002. : Respondents

(By Advocate Shri KM Anthru (R.1-4)

(By Advocate Shri U. Balagangadharan (R5)

The application having been heard on 09.04.2014, the Tribunal on the  
same day delivered the following :

ORDER**HON'BLE MR. JUSTICE A.K. BASHEER, JUDICIAL MEMBER**

When this case is taken up for consideration, learned counsel for the applicant submits that in view of the averments made by the respondents in paragraph 8 of the written statement the applicant does not intend to pursue his challenge against Annexures A-1 and A-12 at this stage. He prays that an appropriate direction may be issued to respondent No.2 to consider Annexure A-9 letter submitted by the applicant requesting for cancellation of his lien at Salem Division, without any further delay.

2. In view of the above submission made by the learned counsel for applicant we do not propose to deal with any of the contentions raised by the applicant in this Original Application.
3. Therefore the Original Application is disposed of with a direction to respondent No. 2 to take an appropriate decision on Annexure A-9 in accordance with the rules governing the field and also keeping in view the entire aspects of the issue. This shall be done as expeditiously as possible, at any rate within one month from the date of receipt of a copy of this order .
4. The interim order passed on 24.6.2013 stands vacated.
5. No costs.

  
 (MINNIE MATHEW)  
 ADMINISTRATIVE MEMBER

  
 (JUSTICE A.K.BASHEER)  
 JUDICIAL MEMBER